

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**I.A. No.1934/2019 - In**  
**Company Appeal (AT) (Insolvency) No. \_\_\_\_/2019**  
**(F.No.23/05/2019/NCLAT/UR/693)**

**In the matter of:**

S. V. Concrete Product Private Limited                                  .... Appellant

Versus

Advaita Ventures Private Limited    ....Respondent

Appearance:         Mr. Akash Chatterjee, Advocate for the Applicant.

**01.07.2019**

This is an application to extend the time granted for curing the defects.

2.     The facts of the case are that the Appellant filed the Memo of Appeal on 23.05.2019 and the Office after scrutiny of the Memo of Appeal on 24.05.2019, intimated the defects to the Appellant on the same day and returned the Memo of Appeal to the Appellant on 27.05.2019. The Appellant re-filed the Memo of Appeal on 12.06.2019. It is stated in the Interlocutory Application (IA) that owing to the fact that the Lawyer's office was closed due to summer vacation of other courts, the case could not be re-filed on time. Hence, there is delay of 12 days in re-filing the Memo of Appeal, so, the same may be condoned.

3.     Heard the learned Counsel appearing for the Appellant, perused the averments made in the IA as well as Office report.

4.     Considering the submissions made on behalf of the Applicant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5.     List the case before the Hon'ble Bench under the heading 'for admission' on 02.07.2019.

6.     With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)  
Registrar